

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item No. 5
IA No.691/22
And
CP (IB) No. 212/Chd/HP/2018**

**Under Section 7 of Insolvency and
Bankruptcy Code, 2016**

In the matter of:-

Edelweiss Assets
Reconstruction Company Ltd. ...Petitioner-Financial Creditor
Vs.
Om Hydropower Ltd. ...Respondent-Corporate Debtor

Present:

Mr. Jasmeet Singh Bhatia, Advocate for petitioner-financial creditor.
Mr. Manuj Nagrath with Mr. Sahil Thakur, Advocates for respondent-corporate debtor.

IA No.691/22 & CP (IB) No. 212/Chd/HP/2018

It is stated by learned counsel for the petitioner that as per OTS proposal the entire amount has been received from the corporate debtor and on instructions he may be permitted to withdraw the present petition. Keeping in view, the statement made by learned counsel for the petitioner the present petition bearing CP(IB) No.212/Chd/HP/2018 is dismissed as withdrawn and IA No.691/2022 rendered infructuous and disposed of accordingly.

SD/-

(Subrata Kumar Dash)
Member (Technical)

SD/-

(Harnam Singh Thakur)
Member (Judicial)

January 05, 2023
DS